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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 401/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company:

Sundaresh Bhat RP

V/s.

ICICI Bank Ltd.& Anr.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code r/w section 96 of Companies Act, 2013.

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. MAULIK.G.NANAVATI

Ann

Applicant

2. RONITH JOY

Ronto

## <u>ORDER</u>

Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Ronith Joy i/b Nanavati & Co present for Applicant. None present for Respondent in IA 401/2017.

Applicant is directed to issue notice of date of hearing on ROC and shall file proof of service.

List the matter on 18.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Proj. S